

OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, PATIALA HOUSE COURTS:
NEW DELHI DISTRICT: NEW DELHI

ORDER

Pursuant to letter of the Hon'ble High Court of Delhi bearing No. 5951-5952/DHC/Gaz.IIB/G-7/2025 dated 31.10.2025 regarding Revision of pecuniary jurisdiction of Evening Courts in compliance of directions passed by the Hon'ble Supreme Court of India in Criminal Appeal No. 1755 of 2010 titled "Sanjabij Tari Vs. Kishore S. Borvar & Anr" and on the recommendations of the Hon'ble Committee Evening Courts/Shift System in Subordinate Courts, all the Courts of ACJMs/JMFC/Sr. Civil Judge/Civil Judges, New Delhi District are hereby directed to identify and prepare a list of pending cases instituted by financial institutions and telecommunication companies under Section 138 of the Negotiable Instruments Act, 1881, wherein the total amount of cheque(s) in question is upto Rs. 50,000/- and send the same on day to day basis (one day prior to the next date of hearing of the cases) to office of the undersigned with immediate effect for its equal distribution/assignment to the Evening Courts.

Ahlmads/Asstt. Ahlmads (Record-keepers) of the transferor Court shall ensure that all the Judicial files so meant for transfer are kept ready i.e. fully paginated and indexed and the same are handed over to the Ahlmads to the Transferee Evening Court before the next date of hearing.

The Transferred matters shall be taken-up by the Transferee Court on the date already fixed as also for the purpose already fixed. Ahlmads/Asstt. Ahlmads of the transferor Court is directed to provided the lists of transferred cases to the In-charge, Computer Branch, New Delhi District on day to day basis so that the lists of the transferred cases be uploaded on the website of New Delhi District on time.

This issues with prior approval of and under directions of the I.d. Principal District & Sessions Judge, New Delhi District.

(Shriya Aggarwal)
Chief Judicial Magistrate
Patiala House Courts, New Delhi.

Dated: 04.11.2025

No. 6239-4389/2025/CJM/I/C/PHC/New Delhi

Copy forwarded for information and necessary action :-

1. The I.d. Registrar General, Hon'ble High Court of Delhi, New Delhi.
(Through I.d. Principal District & Sessions Judge, Patiala House Court, New Delhi).
2. P.S. to the I.d. Principal District & Sessions Judge, Patiala House Court, New Delhi.
3. P.S. to the other I.d. Principal District & Sessions Judges, Center (HQ), West / THC, North, North-West/Rohini, Shahdra, East, North-East / KKID, South-West / Dwarka, South, South-East / Saket, Delhi / New Delhi.
4. All the I.d. Chief Judicial Magistrates, Center, West / THC, North, North-West / Rohini, Shahdra, East, North-East / KKID, South-West / Dwarka, South, South-East / Saket, Delhi / New Delhi.
5. All the I.d. ACJMs, Patiala House Courts, New Delhi District.
6. The Concerned JMFCs, Patiala House Courts, New Delhi.
7. The Chief Prosecutor, New Delhi- District.
8. The D.C.P. New Delhi District with the request that necessary provision of transport and security for the Judicial Magistrate First Class (as per Rosters), deputed for duty be made.
9. The Incharge, District Courts Web-Site Committee, Tis Hazari Courts, Delhi.
10. The Incharge, Computer Room, Patiala House Courts, New Delhi.
11. The Controlling Officer, Pool-Car, New Delhi.
12. The Care Taker, New Delhi District with the direction to affix the copies of the same at all the notice boards at Patiala House Courts Complex.
13. The Incharge, Lock-up, New Delhi.
14. The Incharge Cash Branch, New Delhi- District, Patiala House Courts.
15. The Secretary, N.D.B.A.
16. Office file.

Chief Judicial Magistrate
Patiala House Courts, New Delhi.

